

OUT-AT-ONCE

No. /DHC/GAZ.-II/SCI/2019

From:

The Registrar General,
High Court of Delhi,
New Delhi

To

The District & Sessions Judge(SE),
Saket Court Complex,
New Delhi

New Delhi dated

Sub: Appointment of Shri Sushil Anuj Tyagi, an officer of DJS, in the Supreme Court of India on diverted capacity, initially for a period of one year.

Sir,

I am directed to forward herewith a copy of letter dated 22.01.2019 received from Registrar (Admn.I), Supreme Court of India, on the above subject, and to say that Hon'ble the Chief Justice has been pleased to order that Shri Sushil Anuj Tyagi, an officer of Delhi Judicial Service, be relieved to enable him to join the Supreme Court of India in diverted capacity initially for a period of one year.

I am therefore, to request you to kindly immediately relieve Shri Sushil Anuj Tyagi, an officer of DJS, so as to enable him to join the Supreme Court of India.

Yours faithfully,

Encl.: As above

Sd/-

(ANIL KUMAR ARORA)
Deputy Registrar (Gaz.-II)
for Registrar General

Endst. No. ~~757-258~~ /DHC/GAZ.-II/SCI/2019

Dated 24/1/19.

1. The Registrar (Admn.I) Supreme Court of India, New Delhi 110201
2. The District & Sessions Judge (Hqrs.), Tis Hazari Courts, Delhi 110054

(Deepak Kumar)
Admn. Officer (Judl.) (Gaz.-II)

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQ): DELHI.

No. F.5 (2)/2019/ 7727-7764 Dated, Delhi the

25 JAN 2019

Sub:- Appointment of Shri Sushil Anuj Tyagi, an officer of DJS, in the Supreme Court of India on diverted capacity for a period of one year.

Copy forwarded for information and necessary action to :-

1. The Officer In-charges, Administration I,II,III, Accounts, General Branch, Vigilance, Purchase Cell, Pool Cars, Library, Record Rooms, Copying Agencies and Computer Section, Tis Hazari Court, Delhi.
2. The Judge In-charge, Mediation Center, Tis Hazari, Delhi.
3. The Administrative Civil Judge, (Central), Tis Hazari, Court Delhi.
4. The Sr. A.O.J / A.O J, Administration-I,II,III, Vigilance, Recruitment Cell, Filing Section, Accounts Branch, Fine & Audit Section, Care-Taking Branch, Computer Branch, Protocol Branch, LAC Branch, R & I Branch, Layers, Vulnerable Witness Deposition Complex(VWDC) and ACR Cell, Central District, Tis Hazari Court, Delhi.
5. The P.S. to Ld. District & Sessions Judge(HQs), Room No. 302-A, Tis Hazari Court, Delhi
6. The Reader to Ld. District & Sessions Judge(HQs), Delhi.
7. The PRO, Tis Hazari Court, Delhi.
8. The Accounts Officer, Accounts Branch, Central District, Tis Hazari Court, Delhi.
9. The Librarian, Telephone Operator & Facilitation Center, Tis Hazari Court, Delhi.
10. The Layers Section, for uploading on 'LAYERS'.

(Anju Bajaj Chandna)
Spl. Judge (PC Act)-06, CBI, Central/

All communications should be addressed to the Registrar, Supreme Court by designation, NOT by name

PIN 110 201

**SUPREME COURT
INDIA**

NEW DELHI

No. F.6/2019-SCA(I)
Dated : January 22, 2019

From : Deepak Jain,
Registrar[Admn.I]

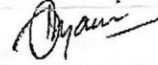
To : The Registrar General,
High Court of Delhi
at New Delhi

Sir,

I am directed to inform you that the services of Shri Sushil Anuj Tyagi, JSCC-ASCJ-GJ(SE), Saket Court, Delhi are required by this Hon'ble Court in diverted capacity.

I am, therefore, directed by Hon'ble the Chief Justice of India to request you to kindly spare and provide at the earliest the services of Shri Sushil Anuj Tyagi, initially for a period of one year on the condition that the salary and allowances etc. will be paid to him by the High Court. On his joining, his services will be utilized in the Monitoring Cell of NJDG-DCMS set up in the Supreme Court premises.

Yours faithfully,



**[Deepak Jain]
Registrar[Admn.I]**

141/RG
23/1/19